

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA 368/97

Date of Decision: 27.3.1997.

BETWEEN:

1. Naval Armament Depot Engineering  
Supervisors Association,  
Visakhapatnam
2. P. Pallam Raju .. Applicants

AND

1. The Secretary,  
Ministry of Defence,  
New Delhi.
2. The Chief of Naval Staff,  
Naval Headquarters,  
New Delhi
3. The Flag Officer Commanding-  
in-Chief, Eastern Naval Command,  
Visakhapatnam.
4. The General Manager,  
Naval Armament Depot,  
Visakhapatnam

Counsel for the Applicant: Mr. P. Bhaskar

Counsel for the Respondents: Mr. V. Vinod Kumar

CORAM:

THE HON'BLE SRI R. RANGARAJAN: MEMBER (ADMN.)

THE HON'BLE SRI B.S. JAI PARAMESHWAR: MEMBER (JUDL.)

R

D

..2

ORDER

(PER HON'BLE SRI R. RANGARAJAN: MEMBER (ADMN.)

Heard Sri Bhaskar, learned counsel for the applicant and Sri Vinod Kumar for the respondents.

There are 2 applicants in this OA. They have filed this OA praying for a declaration that the action of the respondents in extending the benefits of time bound promotion/scale scheme to one organization of the Government and not extending the same to Naval Armament Depot where similar circumstances exist, is arbitrary, discriminatory and hence illegal, null and void and consequential direction to the respondents to extend time bound promotion/scale scheme of first promotion after 5 years of service and second promotion after completion of 15 years of service to the members of first applicant's Association and to the 2nd applicant.

The applicants have submitted a representation to the respondents 3 & 4 by the representation Dt.9.1.97 at Annexure-I to the OA. The learned counsel for the applicants submit that he will be satisfied if a direction is given to dispose of the representation quoted above in accordance with the law and the result of the decision be taken informed to them. By such a direction the respondents are not compelled to take a decision in their favour nor they are prevented from taking a decision in their favour.

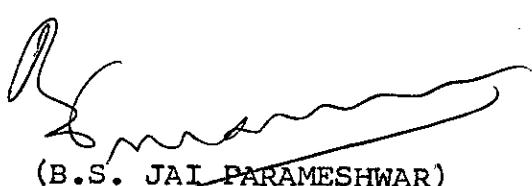
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In view of the above following direction  
is given:-

Respondent-2 should take a decision in this connection and inform the applicants suitably within a period of 4 months from the date of receipt of the copy of this order.

With the above direction the OA is disposed at the Admission stage itself. No costs.

  
(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.)

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

27.3.97

Date: 27TH MARCH 1997

Dictated in the open court

*Amul  
15-4-97.*  
D.R. (J)

KSM

(25)

3.43.

Copy to:

1. The Secretary, Min. of Defence, New Delhi.
2. The Chief of Naval Staff, Naval Head Quarters, New Delhi.
3. The Flag Officer, Commanding in Chief, Eastern Naval Command, Visakhapatnam.
4. The General Manager, Naval Armament Depot, Visakhapatnam.
5. One copy to Mr.P.Bhaskar, Advocate,CAT,Hyderabad.
6. One copy to Mr.V.Vinod Kumar, Addl.CGSC,CAT,Hyderabad,
7. One copy to D.R(A), CAT,Hyderabad.
8. One duplicate copy.

YLKR

20/4/97  
25/4/97

TYPED BY  
COMPARED BY

CHEESED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH, HYDERABAD

THE HON'BLE SHRI R.RING.RAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:

M(J)

DATED: 27/3/97

ORDER/JUDGEMENT

R.A/C.P/M.A. No.

in

O.A. No. 368/97

ADMITTED INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS ✓

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED X REJECTED

NO ORDER AS TO COSTS

YELR

II COURT

